

Hearing was given to the company after a notice, as also to the objectors. After the hearing was given, again it was processed in the light of the arguments that were pressed and then, after the decision was taken, the matter has been placed on the Table of the House. This is the position.

SHRI ERA SEZHIYAN: But you have taken 20 long months.

SHRI SHIV SHANKAR: Principles of natural justice require that all these.

MR. CHAIRMAN: I know. I think the principle of natural justice also requires that the House should know a little earlier.

SHRI SHIV SHANKAR: I know, Sir. We have taken expeditious action.

I (i) "Press in India 1977—Part II."

(ii) "Press in India 1978—Part I."

II The Press Council (Amendment) Rules (1980).

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (MISS KUMUD-BEN M. JOSHI): Sir, I beg to lay on the Table—

I. A copy each (in English and Hindi) of the following papers:—

(i) Twenty-First Annual Report of the Registrar of Newspapers for India entitled "Press in India 1977—Part II." [Placed in Library. See No. LT-1471/80]

(ii) Twenty-Second Annual Report of the Registrar of Newspapers for India entitled "Press in India 1978—Part I". [Placed in Library. See No. LT-1472/80]

II. A copy (in English and Hindi) of the Ministry of Information and Broadcasting, Notification G.S.R. No. 1098, dated the 18th October, 1980, publishing the Press Council (Amendment) Rules, 1980, under sub-section (3) of section 25 of the Press Council

Act, 1978. [Placed in Library. See No. LT-1470/80]

STATEMENTS OF THE PUBLIC ACCOUNTS COMMITTEE

PROF. RASHEEDUDDIN KHAN (Nominated): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following statements of the Public Accounts Committee:—

(1) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 37th Report (Sixth Lok Sabha) on Farrakka Barrage Project Report.

(2) Statement showing action taken by Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of 34th Report (Sixth Lok Sabha) on Ministry of External Affairs.

STATEMENTS OF THE COMMITTEE ON PUBLIC UNDERTAKINGS

SHRI R. R. MORARKA (Rajasthan): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following statements showing replies to the recommendations of the Committee on Public Undertakings which were not furnished by Government in time for inclusion in the relevant Action taken Reports:—

(i) Statement showing the replies of Government to the recommendations contained in Chapter V of the 32nd Report of the Committee on Public Undertakings (6th Lok Sabha).

(ii) Statement showing the replies of Government to the recommendations contained in Chapter V of the 41st Report of the Committee on Public Undertakings (6th Lok Sabha).

MR. CHAIRMAN: I will take leave of you and my colleague will take the charge.

[Mr. Deputy Chairman in the Chair]